

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.1469**

**TO BE ANSWERED ON THE 26<sup>TH</sup> JULY, 2016/SHRAVANA 4, 1938 (SAKA)**

**FOREIGN FUNDING OF NGOS**

**1469. SHRI K.R.P. PRABAKARAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware that a large number of Non-Governmental Organisations (NGOs) and institutions are receiving foreign funds without registration under the Foreign Contributions Regulation Act in the country;**

**(b) if so, the details thereof and the action taken against such NGOs; and**

**(c) the corrective steps taken by the Government to stop such cases in future?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (c) : Acceptance and utilization of foreign contribution by association/institutions is regulated under the provisions of Foreign contribution (Regulation) Act, 2010 (FCRA,2010) and Rules made there under. As per Section 11 of the FCRA, 2010 no person having a definite cultural, economic, educational, religious or social programme shall accept foreign contribution unless such person obtains a certificate of registration or prior permission from the Central Government. As and**

**when information regarding receipt and utilization of foreign contribution by an association without obtaining registration/prior permission is received, inspection of records and accounts of the institutions is carried out to ascertain violations of the provisions of FCRA, 2010. On the basis of inspection, appropriate action including imposition of penalty to compound the offence of receipt and utilization of foreign contribution without registration/ prior permission and/ or referring cases for further investigation and prosecution to CBI/concerned State Police is initiated. During the year 2015, inspections of accounts and records of 71 such associations have been carried out and action initiated against them including imposition of penalty of Rs. 80,11,010/-. In the year 2016, as on date 8 such associations have come to the notice and accordingly action has been initiated against them including imposition of penalty of Rs. 32,78,717/-**

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